

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

TP/MP/ 23 of 2019 [CP(IB) 548 of 2019]

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.09.2020**

**Name of the Company:** Akash Scaffolding Systems Through Its  
Proprietor Mr Akash Nathur  
V/s  
Arihant Alu Glass System Pvt Ltd

**Section:** 9 of the Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned PCS Mr. Rajesh Lohia appeared for the Operational Creditor.

Learned Counsel Mr. Harmish Shah appeared for the Corporate Debtor.

Learned Counsel of the Operational Creditor seeks permission to withdraw the IB petition as matter is settled at between the parties.

The permission is granted.

**Accordingly, TP 23 of 2019 [CP(IB) 548 of 2019] stands disposed of as withdrawn.**

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 24th day of September 2020.